



2026:AHC:630

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 596 of 2025

Sandeep Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ved Mani Sharma
Counsel for Respondent(s)	: Arvind Kumar Srivastava, C.S.C., Santosh Kumar Srivastava, Sher Bahadur Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, learned standing counsel for the state-respondents and Sri Sher Bahadur Singh, learned counsel for the respondent-gaon sabha.

2. The instant public interest litigation has been filed for the following relief:-

"Issue a writ, order or direction in the nature of mandamus, commanding the respondent authorities to stop the new construction and remove the illegal encroachment raised by respondent no.5 over plot no.7, recorded as public chak marg in the revenue records over the plot no.07, situated at village Ajodhpur, Pargana/Tahsil Puwayan, District Shahjahanpur."

3. Counsel for the petitioner states that after filing of the instant P.I.L., proceeding under Section 67 of the U.P. Revenue Code, 2006 has been registered against respondent no.5 as Case No.T202512610206792. He further submitted that appropriate direction be issued for the expeditious disposal of the pending proceeding under Section 67 of the U.P. Revenue Code, 2006.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.3/Tehsildar, Puwayan, Shahjahanpur to decide the aforesaid proceeding under Section 67 of the U.P. Revenue Code, 2006, expeditiously, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 5, 2026
C.Prakash

(Chandra Kumar Rai,J.)